NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 172/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

NAME OF THE PARTIES:

SBI Global Factors Ltd.

V/s.

Sanaa Syntex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

1. KAM RATAN RANDONKO

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No.

ORDER TCP 172/I & BC/NCLT/MAH/MB/2017

- The following Learned Representatives are present:
 - i. Mr. Ram Ratan, Learned Resolution Professional.
 - (ii) Mr. Vaibhav Wali, Advocate for F.C. & R.P.
 - (iii) Mrs. Nilofar Shaikh, Complainant and
 - (iv) Mr. Anil, Director, M/s Sanaa Syntex Pvt. Ltd.

(Contd....2.)

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- Placed on record a copy of publication in newspaper inviting "Invitation of Expression" for Sanaa Syntex Private Limited dated 25th January, 2018.
- Expression of Interest has invited up to 10th February, 2018 to submit Resolution Plan.
- 4. The Insolvency Professional has informed that there was a fire and stated that the stock was damaged. He is directed to take suitable legal action against the persons involved by reporting to the Police Authorities if deem fit.
- 5. This Bench has directed to be present by the Directors today. But only Mr. Anil, Director is present. Mr. Sunil, another Director is absent. Due to this non-compliance, Registry is directed to show cause as to why proceedings for non-compliance be not initiated as prescribed under the Code.
- 6. Adjourned to **12.03.2018** to revert back about the progress.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

Date: 30.01.2018

M.K. Shrawat Member (Judicial)

Sd/-

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